

7

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI.

O.A.No.1148/87

Date of decision: 4.2.93.

Ishwar Singh

...Applicant

Vs.

Union of India

...Respondent

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K.RASGOTRA, MEMBER(A).

For the applicant

...Shri S.N.Shukla, Counsel

For the respondent

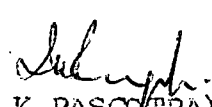
...Shri P.P.Khurana, Counsel.

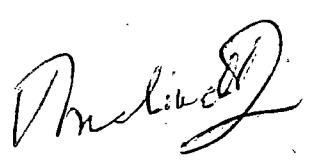
JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S.Malimath, Chairman) :

After this matter was heard for some time, the learned counsel, Shri Khurana, appearing for the respondent, submitted that if the petitioner is willing to forgo all the back wages, the respondent would be taken back to duty having regard to the circumstances of the case and the equities involved. The petitioner ^{who} was present in person, when asked about this proposal submitted that he is willing to accept the appointment and that he would forgo all the back wages till his reinstatement. In view of the reasonable understanding between the parties, we are inclined to accept the agreed proposal.

2. For the reasons stated above, this petition is disposed of having regard to the consent of the parties with a direction to reinstate the petitioner within two months from the date of receipt of this judgment, subject to the condition that the petitioner shall not be entitled for back wages till the date of his reinstatement. No costs.


(I.K.RASGOTRA)
MEMBER(A)


(V.S.MALIMATH)
CHAIRMAN

'PKK'
040293.